

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL,  
CUTTACK BENCH

Original Application No.265 of 1996  
Cuttack this the 18th day March, 1998

Ajit Kumar Pradhan

Applicant(s)

Versus

Union of India & Others

respondents

(FOR INSTRUCTIONS)

1. Whether it be referred to reporters or not ? Yes.
2. Whether it be circulated to all the Benches of the Central Administrative Tribunals or not ? No.

Somnath Som  
(SOMNATH SOM)  
VICE-CHAIRMAN  
18/3/98

S.K. Agarwal  
(S.K. AGARWAL) 18/3/98  
MEMBER (JUDICIAL)

7

CENTRAL ADMINISTRATIVE TRIBUNAL  
CUTTACK BENCH: CUTTACK

Original Application No.265 of 1996  
Cuttack this the 18th day of March, 1998

CORAM

THE HON'BLE SHRI SOMNATH SOM, VICE-CHAIRMAN  
AND

THE HON'BLE SHRI S.K.AGARWAL, MEMBER (JUDICIAL)

Ajit Kumar Pradhan,  
aged about 18 years,  
minor represented by father guardian  
Prasadi Pradhan, S/o. Late  
Damodar Prahan of village  
Susuda, P.O. Ankula  
P.S.: Dist: Angul

Applicant

By the advocate:

M/s. R.N. Mohanty

K.C. Mohanty

K.P. Mohanty

-VERSUS-

1. Secy. to the Government of India

Department of Home Affairs,  
New Delhi

2. Chief Marshal Air Forces,  
Central Airmen Selection Board,  
Race Course Lane  
New Delhi-110002

3. Sri S.V. Lagad, Wing Commander  
O.I.C. Enrollment for President  
Central Airmen Selection Board,  
Race Course Camp,  
New Delhi-110003

Somnath Som  
18.3.98

4. Sri K.C.Panigrahi, W.G.C.D.R.  
 Recruiting Medical Officer  
 Bhubaneswa Airman Selection Centre  
 near Aerodrome Gate,  
 Bhubaneswar

5-The Specialist of Doctor  
 of Naval Centre, Chilika  
 At:Balugaon,  
 Dist:Ganjam

Respondents

By the Advocate: Mr. Ashok Mohanty,  
 Senior Standing  
 Counsel(Central)

...

MR. SOMNATH SHOM, V.C.: ORDER

In this Application under Section 19 of the Administrative Tribunals Act, 1985, the petitioner has prayed that the unfit certificate issued on 18.3.1996 at Annexure-3 to the Original Application, which according to him, has been issued without any examination should be quashed and Res. No.3 should be directed to accept the joining report of the applicant. For determining the points raised in this application it is not necessary to go too much into the details of this application. We find from Annexure-2 to the application that the applicant was informed by Wing Commander, O.I.C.(Res.3) that he has been selected for recruitment in the I.A.F.(Indian Air Force). Annexure-1 is also a medical fitness certificate issued to him on

*Somnath Jm.  
18.3.98*

7.4.1995 in which it has been mentioned that the applicant is medically fit for enrolment in the Indian Air Force. From this it is clear that the petitioner's medically fitness\* is for the purpose of enrolment in the Indian Air Force.

Under the Section 2 of the Administrative Tribunals Act it is stipulated that the act shall not apply to member of the naval, military or air force or anyother armed forces of the Union. In view of this the Tribunal has no jurisdiction to consider the issued raised in this petition. The application if so advised, may move the appropriate forum for redressal of his grievance.

2. The petition is therefore, disposed of as above with no order as to costs.

Shri Ashok Mishra, learned Senior Standing Counsel is present and heard.

  
 (S.K.AGARWAL) 18/3/98  
 VICE-CHAIRMAN

  
 (SOMNATH SOM)  
 MEMBER (JUDICIAL) 18/3/98

B.K.Sahoo/C.M.